

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-1094/2017
MA-1171/2017

New Delhi, this the 03rd day of April, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Preeti Rani, aged about 28 years,
d/o Sh. Krishan Lal, R/o House No. 1165,
VPO-Bawana, Delhi-110039,
Lastly employed s TGT-Hindi at,
GGSS, Azadpur Village,
School ID 1309129,
Application ID-2013538984, group B
2. Poonam, aged about 34 years,
D/o Sh. Rajender Singh Rathi,
R/o H.No. D-671-A, Chawala Colony,
Ballabh Garh, Faridabad-121004,
Lastly employed as TGT Social Science at
Govt. SKV, Molarband, Badarpur,
School ID 1925037,
Application ID – 20135338984, group B.
3. Savita Kumar, aged about 27 years,
D/o Sh. Ramayodhya Manjhi,
R/o H.No. RZ-35E, Gali No. 1A,
Kailash Puri Ext. Palam Colony, Delhi-45,
Application ID-2014075427, group B ...

(through Sh. R.S. Kaushik)

Versus

1. GNCT of Delhi, through
Its Chief Secretary,
IP State, Govt. of NCT of Delhi,
New Delhi-2.
2. Director, Education,
Directorate of Education,
Old Secretariat, Civil Lines,
Delhi-54.
3. The Joint Director (Planning Branch),
Planning Branch, Directorate of Education,
Govt. of NCT of Delhi,
Old Pagrachar Building,

Timarpur, Delhi-54.

...

Respondents

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

MA No. 1171/2017 filed for joining together is allowed.

OA No. 1094/2017

Learned counsel for the applicants has submitted that the applicants have been disengaged from the post of Guest Teacher on the ground that they have not studied the relevant subject in all three years of their Graduation. He also submitted that this issue has been considered and decided by Hon'ble High Court in the case of **Govt. of NCT of Delhi & Ors. vs. Sachin Gupta** (W.P. (C) 1520/2012) decided on 07.08.2013. He further submitted that this Tribunal has decided similar OA No. 2715/2016 on 11.08.2016, the operative part of which reads as follows:

“5.In view of the limited prayer of the applicant, we dispose of the OA without issuing notice to the respondents and without going into the merits of this case, with a direction to the respondents to examine the cases of the applicants herein in the light of the aforesaid judgments. If it is found that, the case of the applicants is covered by these judgments, the respondents shall grant the same benefits to the applicants herein as were granted to the applicants in OA No. 3492/2015 and OA No. 3725/2015. The respondents shall comply with these directions within a period of two weeks from the date of receipt of a certified copy of this order. No costs.”

Learned counsel submits that the same benefits may be extended to the applicants herein.

2. In view of the limited prayer made by the applicants, we dispose of this OA at the admission stage itself without issuing notice to the respondents and without going into the merits of this case, with a direction to them to consider

the representation of the applicants and decide the same in the light of the aforesaid judgment. In case they are found to be covered by this judgment, then they may be extended the same benefits. In any case, decision may be taken by the respondents within two weeks from the date of receipt of certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/